GOVERNMENT OF INDIA MINISTRY OF MINES

RAJYA SABHA UNSTARRED OUESTION NO. 135

ANSWERED ON 29.11.2021

INCREASE IN EXPENDITURE FROM DISTRICT MINING FUND

135. DR. KIRODI LAL MEENA:

Will the Minister of MINES be pleased to state:

- (a) whether any measures have been taken by Government to increase the expenditure from the district mining fund and, if so, the details thereof;
- (b) the guidelines to spend the funds from the district mining fund in the State of Rajasthan and the total amount spent in all the districts, including Dausa district, during the last three years, the work-wise details thereof; and
- (c) whether any Committee has been constituted for sanction of action plan and review of the above amount and, if so, the names of the Members of the Committee and the details thereof?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

- (a) & (b): Section 9B of MMDR Act empowers State Governments to establish District Mineral Fund (DMF) to take up development programmes in mining affected areas. Ministry of Mines has circulated guidelines for Pradhan Mantri Khanij KshetraKalyanYojna (PMKKKY) on 16.09.2015 to be implemented by the District Mineral Foundations (DMF) for taking up development and welfare projects/programs in mining affected areas. These guidelines are applicable to all the States including Rajasthan. Information about the total amount spent in all the districts, including Dausa district, during the last three years, is provided in annexure I.
- (c): To ensure effective implementation of the PMKKKY scheme in transforming the living standards / social upliftment of people and development of areas affected by the mining related operations, a 2 tier administrative set up for DMF consisting of Governing Council and Managing Committee has been proposed in the Model Trust Deed circulate by the Central Government. Accordingly, an administrative set up consisting of a two-tier mechanism for DMF has been included by the State of Rajasthan in the Rajasthan District Mineral Foundation Trust Rules, 2016. Details of administrative setup of DMF in the State of Rajasthan are provided in annexure-II.

Moreover, The Mines and Minerals (Development and Regulation) Amendment Act, 2021 which came into effect on 28.03.2021 empowers the Central Government to issue directions to the State Governments with respect to composition and functions of DMF. Accordingly Central Government has issued order on 23.04.2021 to all the States to include MPs, MLAs and MLCs in the Governing Council of DMF in the larger public interest

Annexure-I referred to in reply to part (a) & (b) of Unstarred Question No – 135

District wise details of the fund spent (in Rs crore)

District Name	2018-19	2019-20	2020-21
Jaipur	6.40	11.16	36.16
Sikar	3.02	3.44	5.32
Alwar	0.10	0.11	4.80
Jhunjhunu	4.58	10.29	15.52
Dausa	0.18	0.18	0.41
Tonk	0.00	0.02	3.25
Jodhpur	0.33	31.16	50.98
Sirohi	13.97	18.63	61.45
Pali	34.86	71.33	138.44
Barmer	24.06	28.78	31.65
Jalore	0.07	0.07	0.15
Udaipur	49.05	86.25	201.62
Banswara	7.09	7.83	12.35
Dungarpur	1.30	1.34	2.11
Pratapgarh	0.36	0.36	0.36
Rajsamand	150.49	175.08	481.42
Bharatpur	0.00	11.46	30.99
Dholpur	2.51	5.68	7.34
Karoli	2.57	3.95	6.00
SawaiMadhopur	0.33	1.46	2.74
Bhilwara	119.06	192.94	627.58
Chittorgarh	61.59	68.71	117.35
Bikaner	0.17	0.89	8.98
Jaisalmer	0.00	0.64	12.70
Sri Ganganagar	2.37	2.37	2.44
Hanumangarh	0.21	3.18	6.06
Churu	0.65	2.10	3.00
Kota	7.03	11.45	23.41
Bundi	2.80	9.55	12.32
Jhalawar	1.84	3.66	4.60
Baran	0.10	0.17	2.73
Ajmer	27.21	66.39	137.73
Nagour	2.22	19.60	42.80
TOTAL	526.50	850.21	2094.76

Sector wise expenditure details

2018-19				2019- 20			2020-21		
No. Of Projects	Amount (Rs	Spent (Rs		Amount (Rs	Spent (Rs		Amount (Rs	Amount Spent (Rs Crores)	
			High F	riority					
2168	389.489	61.53	2322	419.57	99.97	3243	516.86	109.52	
584	82.1602	14.9434	693	81.59	22.36	708	86.59	22.36	
1579	92.35	17.28	1720	116.36	27.65	3864	393.18	195.58	
4774	558.41	133.68	5032	609.86	197.54	5644	969.2	347.27	
400	36.49	4.49	448	37.35	7.63	448	37.35	9.63	
241	12.17	2.1	326	17.54	5.22	333	17.54	5.21	
	2168 584 1579 4774 400	Projects Amount (Rs Crores) 2168 389.489 584 82.1602 1579 92.35 4774 558.41 400 36.49	Projects Amount (Rs Crores) Spent (Rs Crores) 2168 389.489 61.53 584 82.1602 14.9434 1579 92.35 17.28 4774 558.41 133.68 400 36.49 4.49	Projects (Rs Crores) Amount (Rs Crores) Spent (Rs Crores) Projects 2168 389.489 61.53 2322 584 82.1602 14.9434 693 1579 92.35 17.28 1720 4774 558.41 133.68 5032 400 36.49 4.49 448 241 12.17 2.1 326	Projects (Rs Crores) Amount (Rs Crores) Spent (Rs Crores) Projects (Rs Crores) Amount (Rs Crores) 2168 389.489 61.53 2322 419.57 584 82.1602 14.9434 693 81.59 1579 92.35 17.28 1720 116.36 4774 558.41 133.68 5032 609.86 400 36.49 4.49 448 37.35	Projects (Rs Crores) Amount (Rs Crores) Spent (Rs Crores) Projects (Rs Crores) Amount (Rs Crores) Spent (Rs Crores) 2168 389.489 61.53 2322 419.57 99.97 584 82.1602 14.9434 693 81.59 22.36 1579 92.35 17.28 1720 116.36 27.65 4774 558.41 133.68 5032 609.86 197.54 400 36.49 4.49 448 37.35 7.63 241 12.17 2.1 326 17.54 5.22	Projects (Rs Crores) Amount (Rs Crores) Spent (Rs Crores) Projects (Rs Crores) Amount (Rs Crores) Spent (Rs Crores) Projects (Rs Crores	(Rs Crores) (Rs) (Rs	

aged and disabled people									
Skill development	0	0	0	0	0.00	0.00	0	0	0
Sanitation	3286	219.78	31.9112	3409	261.36	55.12	3609	260.69	81.55
Total (A)	13032	1390.85	265.94	13950	1543.63	415.49	17849	2281.41	771.12
				Other I	Priority				
Physical infrastructure	1992	932.76	237.97	2226	999.76	327.83	3962	1155.34	429.09
Irrigation	417	83.76	17.50	505	99.23	35.06	505	99.23	39.97
Energy and Watershed Development	0	0.00	0.00	0	0	0	0	0	0
Any other measures for enhancing environmental quality	270	15.81	5.08	536	25.91	71.83	1419	850.95	854.59
Total (B)	2679	1032.33	260.55	3267	1124.90	434.72	5886	2105.52	1323.65
Grand Total (A+B)	15711	2423.18	526.50	17217	2668.53	850.21	23735	4386.93	2094.76

$\underline{Annexure\text{-}II} \ referred \ to \ in \ reply \ to \ part \ (c) \ of \ Unstarred \ Question \ No-135$

Governing Council

S.No.	Name	Designation of the Trustees in the Governing Council of Trust			
1	District Magistrate	Chairperson (Trustee)			
2	MP of RajyaSabha from the State,	Member (Trustee)			
	in the district selected by him/her				
	(the RajyaSabha MP shall intimate name				
	of the district selected by him/her to the				
	Secretary in-charge, Department of Mines,				
	Government of Rajasthan)				
3	All Member of the Parliament Representing the areas of the district	Trustee			
4	All member of the Legislative Assembly in the District	Trustee			
5	One Non-official member from each assembly constituency of the	Nominated (Trustee)			
	District, nominated by the State Government				
6	Mining Engineer / Assistant Mining Engineer Member Secretary	Member (Trustee)			
	(Trustee) posted at district headquarter or in the district and in case				
	more than one Mining Engineer is posted at district headquarter,				
	Mining Engineer-I. Other Mining Engineer/ Assistant Mining				
	Engineer posted at district headquarter or in the				
	district as head of the office shall also be member				
7	Deputy Conservator of Forest	Member (Trustee)			
8	Treasury Officer	Member (Trustee)			
9	Executive Engineer (PWD)	Member (Trustee)			
10	Medical Officer nominated by the Chief Medical & Health Officer of the district	Member (Trustee)			
11	Representative of Rajasthan State Pollution Control Board	Member (Trustee)			
12	District Social Welfare Officer	Member (Trustee)			
13	Chief Executive Officer, ZilaParisad	Member (Trustee)			
14	Deputy Director, Agriculture	Member (Trustee)			
15	District Education Officer (Elementary)	Member (Trustee)			
16	District Education Officer (Secondary)	Member (Trustee)			
17	Superintending Engineer, Water Resource Department	Member (Trustee)			
18	Representative of the Tribal Area Development Department	Member (Trustee)			

19	Superintending Engineer, Public Health and Engineering Department	Member (Trustee)
20	District Labour Welfare Officer	Member (Trustee)
21	Deputy Director, Integrated Child Development Scheme	Member (Trustee)
22	President of mine owners associations up to five working in the district, nominated by the Government	Nominated (Trustee)
23	Community representatives from areas affected by Mining operations up to three, nominated by the Government	Nominated (Trustee)
24	Representative of mine workers up to two, nominated by the Government	Nominated (Trustee)
25	NGO working in mining field nominated by the Government	Nominated (Trustee)
26	Technical mining person working in the district nominated by the Government	Nominated (Trustee)
27	Any other officer / person nominated by the Government	Nominated (Trustee)

Managing Committee

S. No.		Designation in the Managing		
		Committee		
1	District Magistrate	Chairperson		
2	Mining Engineer / Assistant Mining Engineer posted at Member	Member		
	Secretary district headquarter or in the district and in case more than			
	one Mining Engineer is posted at district headquarter, Mining			
	Engineer-L Other Mining Engineer / Assistant Mining Engineer			
	posted at district headquarter or in the district as head of the office			
3	Deputy Conservator of Forest	Member		
4	Treasury Officer	Member		
5	Executive Engineer of Public Works Department	Member		
6	Medical Officer nominated by the Chief Medical & Health Officer	Member		
7	Representative of Rajasthan State Pollution Control Board	Member		
8	District Social Welfare Officer	Member		
9	Account personnel posted in Mining Engineer/ Assistant Mining	Member		
	Engineer – nominated by the Government			
10	Any other officer / person nominated by the Government	Member		
